

**Directorate General of Foreign Trade
Udyog Bhawan**

DES-V Section

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The Meeting No.14/AM-19 dated 11.10.2018 for the licensing year 2018-19 to consider the cases under Duty Exemption Schemes (Chapter-4) in Conference Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1	Shri V.K.Kohli, Director, T.C.Noida	TC, Noida
2	Dr. Ram Asrey Lal, Sr. General Manager	AT&DC
3	Shri Nand Lal, Consultant	DIPP
4	Shri J.D. Giri, Vice President	AEPC
5	Shri S.K.Mohapatra, DDG	DGFT
6	Shri Dinesh Baid, FTDO	DGFT

At the outset the Minutes of NC-V Meeting No. 13/AM-19 dated 27.09.2018 was taken up for ratification. As there was no amendment to the same, the above referred minutes were adopted for implementation by the Committee without any amendment. The agenda for meeting No. 13/AM-19 dated 27.09.2018 and the decision taken in respect of each case is enumerated below:-

MEETING NUMBER : 14/84-ALC3/2018 MEETING DATE : 11.10.2018

1	Case No.:1/25/84-ALC3/2017	Party Name:JNG FOOTWEAR (INDIA)	Meet No/Date:14/84-ALC3/2018 11.10.2018	Status: Approved
	HQ File :01/84/050/00353/AM18/	RLA File :05/23/040/00087/AM18/	Lic.No/Date:0510403012 02.06.2017	
	Decision : Committee considered the case as per agenda along with other relevant papers and decided to allow 1.05 kg/kg content contained in the export product. RA concerned may take necessary action subject to compliance of other usual conditions.			
2	Case No.:2/13/84-ALC3/2017	Party Name:JPM EXPORTS PRIVATE LIMITED	Meet No/Date:14/84-ALC3/2018 11.10.2018	Status: Deferred
	HQ File :01/84/050/00152/AM18/	RLA File :02/24/040/00087/AM18/	Lic.No/Date:0210207810 22.08.2017	Defer Date:08.11.2018
	Decision : Committee considered the case as per agenda along with other relevant papers and as no one appeared for PH, the committee decided to allow another Personal Hearing. The case stands deferred for re-listing on 08.11.2018.			
3	Case No.:51/21/84-ALC3/2017	Party Name:ASHAPURA INTERNATIONAL LIMITED,	Meet No/Date:14/84-ALC3/2018 11.10.2018	Status: Deferred
	HQ File :01/84/050/00288/AM18/	RLA File :03/94/040/00597/AM18/	Lic.No/Date:0310817119 16.11.2017	Defer Date:08.11.2018

Decision : Committee considered the case as per agenda along with other relevant papers and decided to forward the comments received from the firm to DIPP. The case stands deferred for re-listing on 08.11.2018.

4	Case No.: 8/25/84-ALC3/2017	Party Name:BASANT INDIA INC	Meet No/Date:14/84-ALC3/2018 11.10.2018	Status: Approved
	HQ File :01/84/050/00360/AM18/	RLA File :05/23/040/00436/AM18/	Lic.No/Date:0510405542 06.02.2018	

Decision : Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for.
RA concerned may take necessary action subject to compliance of other usual conditions.

5	Case No.: 9/3/84-ALC3/2018	Party Name:SARAT INDUSTRIES LIMITED	Meet No/Date:14/84-ALC3/2018 11.10.2018	Status: Approved
	HQ File :01/84/050/00023/AM19/	RLA File :02/24/040/00005/AM19/	Lic.No/Date:0210208316 06.04.2018	

Decision : Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for.
RA concerned may take necessary action subject to compliance of other usual conditions.

6	Case No.: 10/6/84-ALC3/2018	Party Name:CAMPARI EXPORTS PVT.LTD.	Meet No/Date:14/84-ALC3/2018 11.10.2018	Status: Approved
	HQ File :01/84/050/00090/AM19/	RLA File :05/23/040/00057/AM19/	Lic.No/Date:0510406392 09.05.2018	

Decision : Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for.
RA concerned may take necessary action subject to compliance of other usual conditions.

7	Case No.: 1/9/84-ALC3/2018	Party Name:S P GARMENTS	Meet No/Date:14/84-ALC3/2018 11.10.2018	Status: Deferred
	HQ File :01/84/050/00155/AM19/	RLA File :04/24/040/00041/AM19/	Lic.No/Date:0410164388 05.06.2018	Defer Date: 08.11.2018

Decision : Committee considered the case as per agenda along with other relevant papers and decided to give the firm last opportunity to furnish the CAD, Sample and Sketch of the export item and measurement chart for the examination of the case. The case stands deferred for re-listing on 08.11.2018.

8	Case No.: 25/8/84-ALC3/2018	Party Name:AGRIYAH SAFETY GEAR PVT. LTD.	Meet No/Date:14/84-ALC3/2018 11.10.2018	Status: Approved
	HQ File :01/84/050/00142/AM19/	RLA File :06/24/040/00013/AM19/	Lic.No/Date:0610038907 08.06.2018	

Decision : Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for.
RA concerned may take necessary action subject to compliance of other usual conditions.

9	Case No.:20/8/84-ALC3/2018	Party Name:STRAWBERRY STUDIO EXPORTS PRIVATE LIMITED	Meet No/Date:14/84- ALC3/2018 11.10.2018	Status: Deferred
	HQ File :01/84/050/00137/AM19/	RLA File :05/24/040/00161/AM19/	Lic.No/Date:0510406851 13.06.2018	Defer Date: 08.11.2018
Decision : Committee considered the case as per agenda along with other relevant papers and as no one appeared for PH, the committee decided to allow another Personal Hearing. The case stands deferred for re-listing on 08.11.2018.				
10	Case No.:21/8/84-ALC3/2018	Party Name:POOJA INTERNATIONAL	Meet No/Date:14/84- ALC3/2018 11.10.2018	Status: Approved
	HQ File :01/84/050/00138/AM19/	RLA File :05/24/040/00165/AM19/	Lic.No/Date:0510406893 18.06.2018	
Decision : Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				
11	Case No.:3/11/84-ALC3/2018	Party Name:K H EXPORTS INDIA PRIVATE LIMITED,	Meet No/Date:14/84- ALC3/2018 11.10.2018	Status: Withdrawn
	HQ File :01/84/050/00171/AM19/	RLA File :04/24/040/00069/AM19/	Lic.No/Date:0410164453 28.06.2018	
Decision : Committee considered the case as per agenda along with other relevant papers and noted that case has been considered in Meeting No.13/84. Accordingly decided to withdraw the case.				
12	Case No.:4/11/84-ALC3/2018	Party Name:K H EXPORTS INDIA PRIVATE LIMITED,	Meet No/Date:14/84- ALC3/2018 11.10.2018	Status: Withdrawn
	HQ File :01/84/050/00172/AM19/	RLA File :04/24/040/00079/AM19/	Lic.No/Date:0410164459 02.07.2018	
Decision : Committee considered the case as per agenda along with other relevant papers and noted that case has been considered in Meeting No.13/84. Accordingly decided to withdraw the case.				
13	Case No.:6/9/84-ALC3/2018	Party Name:WEAR WELL INDIA PVT. LTD.,	Meet No/Date:14/84- ALC3/2018 11.10.2018	Status: Withdrawn
	HQ File :01/84/050/00160/AM19/	RLA File :05/24/040/00194/AM19/	Lic.No/Date:0510407080 04.07.2018	
Decision : Committee considered the case as per agenda along with other relevant papers and noted that the case has already been considered in Meeting No.13/84. Accordingly decided to withdraw the case.				
14	Case No.:46/12/84-ALC3/2018	Party Name:SHANKAR PACKAGINGS LIMITED	Meet No/Date:14/84- ALC3/2018 11.10.2018	Status: Approved
	HQ File :01/84/050/00222/AM19/	RLA File :34/24/040/00071/AM19/	Lic.No/Date:3410044316 10.07.2018	

Decision : Committee considered the case as per agenda along with other relevant papers and decided to approve as under:-

Sl.No.	ITCHS Code	Import Item Name.	Qty Allowed
1	39021000	POLYPROPYLENE GRANULES	1.10 kg/kg content in export product.
2	39019090	PP ENTIRA ANTISTATIC MASTERBATCH	Quantity of import items 2,3,4,6 and 9 together allowed is 19.437 MT.
3	32061190	MASTERBATCH WHITE	
4	32061900	MASTERBATCH COLOUR	
6	39019090	CONDUCTIVE BLACK	
9	38123990	U.V.STABILISER MASTERBATCH (FOR EXPORT WITH U.V. STABILISER)	
7	39011010	LLDPE	1.05 kg/kg content in export product.
8	39011090	LDPE	
5	39263090	POLYPROPYLENE FABRIC TAPE	

RA concerned may take necessary action subject to compliance of other usual conditions.

15	Case No.: 8/11/84-ALC3/2018	Party Name: CONCEPT CLOTHING	Meet No/Date: 14/84-ALC3/2018 11.10.2018	Status: Approved
	HQ File :01/84/050/00176/AM19/	RLA File :05/23/040/00175/AM19/	Lic.No/Date:0510407176 12.07.2018	

Decision : Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for.
RA concerned may take necessary action subject to compliance of other usual conditions.

16	Case No.: 43/12/84-ALC3/2018	Party Name: SURGEINE HEALTHCARE INDIA PVT. LTD.	Meet No/Date: 14/84-ALC3/2018 11.10.2018	Status: Deferred
	HQ File :01/84/050/00219/AM19/	RLA File :05/24/040/00227/AM19/	Lic.No/Date:0510407253 19.07.2018	Defer Date:08.11.2018

Decision : Committee considered the case as per agenda along with other relevant papers and as no one appeared for PH, the committee decided to allow another Personal Hearing. The case stands deferred for re-listing on 08.11.2018.

17	Case No.: 17/12/84-ALC3/2018	Party Name: JPM EXPORTS PRIVATE LIMITED	Meet No/Date: 14/84-ALC3/2018 11.10.2018	Status: Deferred
	HQ File :01/84/050/00193/AM19/	RLA File :02/24/040/00067/AM19/	Lic.No/Date:0210208602 23.07.2018	Defer Date: 08.11.2018

Decision : Committee considered the case as per agenda along with other relevant papers and

as no one appeared for PH, the committee decided to allow another Personal Hearing. The case stands deferred for re-listing on 08.11.2018.

18	Case No.: 29/12/84-ALC3/2018	Party Name: HIGH PERFORMANCE TEXTILES PRIVATE LIMITED	Meet No/Date:14/84-ALC3/2018 11.10.2018	Status: Deferred
	HQ File :01/84/050/00205/AM19/	RLA File :05/23/040/00203/AM19/	Lic.No/Date:0510407359 30.07.2018	Defer Date: 08.11.2018
Decision : Committee considered the case as per agenda along with other relevant papers and as no one appeared for PH the committee decided to allow another Personal Hearing to the firm alongwith sample, process flow chart, stage wise wastage and also to clarify how weight of export product is higher than input weight. The case stands deferred for re-listing on 08.11.2018.				
19	Case No.: 6/11/84-ALC3/2018	Party Name:FREUDENBERG PERFORMANCE MATERIALS INDIA PVT LTD	Meet No/Date:14/84-ALC3/2018 11.10.2018	Status: withdrawn
	HQ File :01/84/050/00174/AM19/	RLA File :04/24/040/00101/AM19/	Lic.No/Date:0410164546 31.07.2018	
Decision : Committee considered the case as per agenda along with other relevant papers and noted that the case has already been taken up in Meeting No.13/84. Accordingly, the committee decided to withdraw the case.				
20	Case No.: 32/12/84-ALC3/2018	Party Name:SUPER GLITZ	Meet No/Date:14/84-ALC3/2018 11.10.2018	Status: Approved
	HQ File :01/84/050/00208/AM19/	RLA File :05/24/040/00249/AM19/	Lic.No/Date:0510407405 01.08.2018	
Decision : Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				
21	Case No.: 19/14/84-ALC3/2018	Party Name:FASHION ACCESSORIES	Meet No/Date:14/84-ALC3/2018 11.10.2018	Status: Approved
	HQ File :01/84/050/00255/AM19/	RLA File :05/23/040/00219/AM19/	Lic.No/Date:0510407506 10.08.2018	
Decision : Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				
22	Case No.: 36/12/84-ALC3/2018	Party Name:WEAR WELL INDIA PVT. LTD.,	Meet No/Date:14/84-ALC3/2018 11.10.2018	Status: Deferred
	HQ File :01/84/050/00212/AM19/	RLA File :05/24/040/00291/AM19/	Lic.No/Date:0510407545 16.08.2018	Defer Date: 08.11.2018
Decision : Committee considered the case as per agenda along with other relevant papers and as no information received, the committee decided to ask the firm again for sample alongwith CAD. The case stands deferred for re-listing on 08.11.2018.				

23	Case No.:17/14/84-ALC3/2018	Party Name:ASHIM KAR & INDUSTRIES PVT. LTD.	Meet No/Date:14/84-ALC3/2018 11.10.2018	Status: Deferred
	HQ File :01/84/050/00253/AM19/	RLA File :02/24/040/00080/AM19/	Lic.No/Date:0210208657 27.08.2018	Defer Date: 08.11.2018
Decision : Committee considered the case as per agenda along with other relevant papers and decided to ask for stage wise wastage from yarn to fabric to bags and also CAD for fabric to bag. The case stands deferred for re-listing on 08.11.2018.				
24	Case No.:10/14/84-ALC3/2018	Party Name:PINNACLE CLOTHING CO	Meet No/Date:14/84-ALC3/2018 11.10.2018	Status: Approved
	HQ File :01/84/050/00246/AM19/	RLA File :05/24/040/00315/AM19/	Lic.No/Date:0510407650 30.08.2018	
Decision : Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				
25	Case No.:20/14/84-ALC3/2018	Party Name:KP TECH NONWOVEN INDIA PRIVATE LIMITED	Meet No/Date:14/84-ALC3/2018 11.10.2018	Status: Approved
	HQ File :01/84/050/00256/AM19/	RLA File :24/24/040/00027/AM19/	Lic.No/Date:2410042502 31.08.2018	
Decision : Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				
26	Case No.:14/14/84-ALC3/2018	Party Name:FABEXPO	Meet No/Date:14/84-ALC3/2018 11.10.2018	Status: Approved
	HQ File :01/84/050/00250/AM19/	RLA File :05/23/040/00249/AM19/	Lic.No/Date:0510407690 05.09.2018	
Decision : Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				
27	Case No.:18/14/84-ALC3/2018	Party Name:SRF LIMITED	Meet No/Date:14/84-ALC3/2018 11.10.2018	Status: Deferred
	HQ File :01/84/050/00254/AM19/	RLA File :04/24/040/00104/AM19/	Lic.No/Date:0410164649 06.09.2018	Defer Date: 08.11.2018
Decision : Committee considered the case as per agenda along with other relevant papers and decided to refer the case to DIPP. The case stands deferred for re-listing on 08.11.2018.				
28	Case No.:16/14/84-ALC3/2018	Party Name:RICHA & CO	Meet No/Date:14/84-ALC3/2018 11.10.2018	Status: Approved
	HQ File :01/84/050/00252/AM19/	RLA File :05/24/040/00326/AM19/	Lic.No/Date:0510407709 07.09.2018	

Decision : Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.

29	Case No.: 13/14/84-ALC3/2018	Party Name:UNICARE FIRE SAFETY (INDIA) P. LTD.	Meet No/Date:14/84-ALC3/2018 11.10.2018	Status: Deferred
	HQ File :01/84/050/00249/AM19/	RLA File :05/24/040/00335/AM19/	Lic.No/Date:0510407739 10.09.2018	Defer Date: 08.11.2018

Decision : Committee considered the case as per agenda along with other relevant papers and decided to refer the case to DIPP. The case stands deferred for re-listing on 08.11.2018.

30	Case No.: 13/14/84-ALC3/2018	Party Name:P&G Enterprises Pvt Ltd	Meet No/Date:14/84-ALC3/2018 11.10.2018	Status: Deferred
	HQ File :01/84/050/00251/AM19/	RLA File :05/24/040/00333/AM19/	Lic.No/Date:0510407737 10.09.2018	Defer Date: 08.11.2018

Decision : Committee considered the case as per agenda along with other relevant papers and decided to ask the firm following:-

- i.To indicate the width of all four Import items and also to give area in Sq. mt,
- ii.Complete calculation for requirement of synthetic leather separately for all the four export products and
- iii.To give CAD/CAM & measurement/sketch of the export product and to provide sample.

The case stands deferred for re-listing on 08.11.2018.

31	Case No.: 6/14/84-ALC3/2018	Party Name:AKRITI CREATIONS PVT. LTD.	Meet No/Date:14/84-ALC3/2018 11.10.2018	Status: Deferred
	HQ File :01/84/050/00242/AM19/	RLA File :05/23/040/00253/AM19/	Lic.No/Date:0510407750 11.09.2018	Defer Date: 08.11.2018

Decision : Committee considered the case as per agenda along with other relevant papers and decided to allow Personal Hearing to the firm alongwith sample and CAD. The case stands deferred for re-listing on 08.11.2018.

32	Case No.: 11/14/84-ALC3/2018	Party Name:SCORPIOS APPARELS PVT.LTD.,	Meet No/Date:14/84-ALC3/2018 11.10.2018	Status: Deferred
	HQ File :01/84/050/00247/AM19/	RLA File :05/24/040/00336/AM19/	Lic.No/Date:0510407759 12.09.2018	Defer Date: 08.11.2018

Decision : Committee considered the case as per agenda along with other relevant papers and decided to allow Personal Hearing to the firm alongwith sample and CAD. The case stands deferred for re-listing on 08.11.2018.

33	Case No.: 3/14/84-ALC3/2018	Party Name:RADNIK EXPORTS	Meet No/Date:14/84-ALC3/2018	Status: Approved
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		11.10.2018	
HQ File :01/84/050/00239/AM19/	RLA File :05/24/040/00339/AM19/	Lic.No/Date:0510407772 13.09.2018	

Decision : Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for.
RA concerned may take necessary action subject to compliance of other usual conditions.

34	Case No.:5/14/84-ALC3/2018	Party Name:RICHA GLOBAL EXPORTS PRIVATE LIMITED	Meet No/Date:14/84- ALC3/2018 11.10.2018	Status: Approved
	HQ File :01/84/050/00241/AM19/	RLA File :05/24/040/00345/AM19/	Lic.No/Date:0510407795 14.09.2018	

Decision : Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for.
RA concerned may take necessary action subject to compliance of other usual conditions.

35	Case No.:4/14/84-ALC3/2018	Party Name:PRECISE SEAMLESS APPARELS PVT LTD	Meet No/Date:14/84- ALC3/2018 11.10.2018	Status: Approved
	HQ File :01/84/050/00240/AM19/	RLA File :05/24/040/00312/AM19/	Lic.No/Date:0510407796 17.09.2018	

Decision : Committee considered the case as per agenda along with other relevant papers and decided to allow 36.5% wastage.
RA concerned may take necessary action subject to compliance of other usual conditions.

36	Case No.:2/14/84-ALC3/2018	Party Name:WEAR WELL INDIA PVT. LTD.,	Meet No/Date:14/84- ALC3/2018 11.10.2018	Status: Deferred
	HQ File :01/84/050/00238/AM19/	RLA File :05/24/040/00346/AM19/	Lic.No/Date:0510407820 18.09.2018	Defer Date: 08.11.2018

Decision : Committee considered the case as per agenda along with other relevant papers and decided to allow Personal Hearing to the firm alongwith sample and CAD. The case stands deferred for re-listing on 08.11.2018.

37	Case No.:9/14/84-ALC3/2018	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:14/84- ALC3/2018 11.10.2018	Status: Approved
	HQ File :01/84/050/00245/AM19/	RLA File :05/24/040/00347/AM19/	Lic.No/Date:0510407832 19.09.2018	

Decision : Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for.
RA concerned may take necessary action subject to compliance of other usual conditions.

38	Case No.:7/14/84-ALC3/2018	Party Name:PINNACLE CLOTHING CO	Meet No/Date:14/84- ALC3/2018 11.10.2018	Status: Approved
	HQ File :01/84/050/00243/AM19/	RLA File :05/24/040/00351/AM19/	Lic.No/Date:0510407850 20.09.2018	

Decision : Committee considered the case as per agenda along with other relevant papers and

decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				
39	Case No.: 8/14/84-ALC3/2018	Party Name:PINNACLE CLOTHING CO	Meet No/Date:14/84- ALC3/2018 11.10.2018	Status: Approved
	HQ File :01/84/050/00244/AM19/	RLA File :05/24/040/00350/AM19/	Lic.No/Date:0510407849 20.09.2018	
Decision : Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				
40	Case No.: 12/14/84-ALC3/2018	Party Name:RICHA & CO	Meet No/Date:14/84- ALC3/2018 11.10.2018	Status: Approved
	HQ File :01/84/050/00248/AM19/	RLA File :05/24/040/00356/AM19/	Lic.No/Date:0510407883 25.09.2018	
Decision : Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				
41	Case No.: 1/14/84-ALC3/2018	Party Name:INSTA EXHIBITIONS PVT LTD	Meet No/Date:14/84- ALC3/2018 11.10.2018	Status: Approved
	HQ File :01/84/050/00237/AM19/	RLA File :03/94/040/00589/AM19/	Lic.No/Date:0310824221 04.10.2018	
Decision : Committee considered the case as per agenda along with other relevant papers and decided to allow 10% wastage. RA concerned may take necessary action subject to compliance of other usual conditions.				

Minutes of manual cases considered by the Norms Committee -V

In Meeting No.14/84 AM-19 dated 11.10.2018 .

Case No 211	M/s Abhikriti Impex Pvt.Ltd.
NC M.No.14/84 AM-19 dt.11.10.2018.	F.No.01/84/050/00338 AM17/DES-V R.F.No.03/95/040/00315/AM17
	AA No: 0210207084 dated 17.10.2016
Decision: Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.	

Case No 212	M/s Shamimsons International
NC M.No.14/84 AM-19 dt.11.10.2018.	F.No.01/84/050/00208/AM18/DES-V
	AA No:0610038707 dated 04.10.2017
Decision: Committee considered the case as per agenda along with other relevant papers and decided to ask for sample with CAD. The case stands deferred for re-listing on 08.11.2018.	

Case No 213	M/s Uviraj Global Pvt.Ltd.
NC M.No.14/84 AM-19 dt.11.10.2018.	F.No.01/84/162/00209/AM18/DES-V
	AA No:0610038706 dated 04.10.2017
Decision: Committee considered the case as per agenda along with other relevant papers and noted that in order to ascertain the waste total quantity of both the export products (744 & 1144 Nos) is required. Total wastage claimed against the export may also be given. The case stands deferred for re-listing on 08.11.2018.	

Case No 214	M/ Insta Exhibitions Pvt.Ltd.
NC M.No.14/84 AM-19 dt.27.09.2018.	F.No.01/84/162/00012/AM19/DES-V
	AA No:0310819638 dated 08.03.2018
Decision: Committee considered the case as per agenda along with other relevant papers and decided to allow 10% wastage. RA concerned may take necessary action subject to compliance of other usual conditions.	

Case No 215	M/s Toray Kusumgar Advanced Textile P.Ltd.
NC M.No.14/84 AM-19 dt.27.09.2018.	F.No.01/84/162/00118/AM19/DES-V
	AA No: 5210042663 dated 06.06.2018
Decision: Committee considered the case as per agenda along with other relevant papers and noted that the firm has requested to remove the condition of GSM. The committee decided to allow the same. RA concerned may take necessary action subject to compliance of other usual conditions.	

Case No 215	M/s Toray Kusumgar Advanced Textile P.Ltd.
NC M.No.13/84 AM-19 dt.27.09.2018.	F.No.01/84/50/299/AM17/DES-V AA No:5210042071 dated 24.11.2016
<p>Decision: Committee considered the case as per agenda along with other relevant papers and noted that the firm has requested to remove the condition of GSM. The committee decided to allow the same.</p> <p>RA concerned may take necessary action subject to compliance of other usual conditions.</p>	



